

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 19741 OF 2015

WITH

INTERLOCUTORY APPLICATION NOS. 1 -2

(Applications for condonation of delay in filing and refiling the SLP).

Union of India & Ors.Petitioners

Versus

M/s. Ahluwalia Construction GroupRespondent

OFFICE REPORT

The matter mentioned above has been filed by Mr. B.K. Prasad, Advocate on behalf of the Petitioner against the Final Judgment and order dated 3rd September, 2014 of the High Court of Delhi at New Delhi in W.P. (C) No. 4920 of 2012. There is a delay of 153 days in filing and 140 days in refiling the SLP.

It is submitted that Special Leave Petition (Civil) No. 34872 of 2014 arising out of similar issue was listed before the Hon'ble Court on 18th December, 2014 when the Hon'ble court was pleased to direct issue notice and the same is pending for hearing. Copy of the Record of Proceedings dated 18th December, 2014 is enclosed herewith for the kind perusal of the Hon'ble Court.

The matter is listed before the Hon'ble Court with this Office Report.

Dated this the 2nd Day of November, 2015.

ASSISTANT REGISTRAR

Copy to:

1. Mr. B.K. Prasad, Advocate,
Central Agency Section,
Supreme Court of India.
Delhi.

ASSISTANT REGISTRAR